

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 902 of 2012

(Arising out of Order-in-Original No. 01/2012-ST (COMMR.) dated
13.01.2012 passed by the Commissioner of Central Excise and
Customs, Thiruvananthapuram.)

**M/s. Amrita Enterprises Pvt.
Ltd.**

T.C. 15/1069, Gandhi Nagar,
Vazhuthacaud,
Thiruvananthapuram – 695 014.

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax,**

I.C.E. Bhavan, Press Club Road,
Thiruvananthapuram – 695 001.

Respondent(s)

APPEARANCE:

Ms. Vani Dwevedi, Advocate for the Appellant

Mr. Vikalp Jain, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20137 /2026

DATE OF HEARING: 13.02.2026

DATE OF DECISION: 13.02.2026

PER : DR. D.M. MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of

the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Rv